

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.15
IA.No.43/2023 in
C.P.(IB) No.105/BB/2022

IN THE MATTER OF:

M/s. Vistra (ITCL) India Ltd. ... Petitioner
Vs.
Mr. Ravindra Mallikarjuna Madhudhi ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 43/2023 : Proxy Counsel
For the Respondent : Shri Srivatsa Rao

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Proxy Counsel seeks short adjournment on the ground that Counsel on record is not available today.
3. List the case for final hearing on **04.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)